

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 4
IB- 247/ND/2021

IN THE MATTER OF:

Indiabulls Housing Finance Pvt. Ltd. ... Applicant/Petitioner

Vs

Shipra Estate Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 11.05.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Krishnendu Dutta, Sr. Adv.,
Mr. Manish Jha, Adv,
Ms. Tamoghna Goswami,Adv.

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process through all modes.

For further consideration on 09.07.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)